

HIGH COURT OF JUDICATURE AT PATNA

Memo No. 21357 /A.D. (Rules)

Dated 07th March, 2025

CIRCULAR ORDER NO. 01/2025

Subject: Order dated 07.02.2025 passed by the Hon'ble Supreme Court of India in Writ Petition (Criminal) No. 55/2025 (Shekhar Prasad Mahto @ Shekhar Kushwaha Versus The Registrar General Jharkhand High Court & Anr.).

In compliance with the observation made by the Hon'ble Supreme Court of India in its Order dated 07.02.2025 passed in Writ Petition (Criminal) No. 55/2025 (Shekhar Prasad Mahto @ Shekhar Kushwaha Versus The Registrar General Jharkhand High Court & Anr.), the following directions are issued:-

- 1. All the bail applications arising out of the same F.I.R. shall be placed before one Hon'ble Judge.**
- 2. If on account of change of the roster, the Hon'ble Judge who was earlier dealing with the bail matters is not taking up the bail matters, the aforesaid directions that all the bail applications arising out of the same F.I.R. shall be placed before one Hon'ble Judge, shall not be applicable.**
- 3. Further, in order to maintain consistency in the views taken by the Court, the Hon'ble Judge, who will hear the subsequent applications filed for bail, may give due weightage to the views taken by the earlier Hon'ble Judge, who had dealt with the bail applications arising out of the same FIR.**

The Circular Order No. 01 of 2024 and 03 of 2024 issued in the light of directions contained in the judgment dated 19.01.2024 passed by the Hon'ble Supreme

Court of India in Criminal Appeal No. 303 of 2024 (Kusha Duruka Vrs. The State of Odisha) is superseded to the above extent.

The aforementioned instructions shall be followed scrupulously henceforth by all concerned and any deviation shall be indicated as defect by the Stamp Reporting Section. Non-compliance of the instructions by the Registry shall be viewed seriously.

By order of the Court

(IX-02-2024)

Adm. (Rules) Dept.

Registrar General

Memo No. 21358 - 21364 /AD (Rules)

Dated, the 07th March, 2025

Copy forwarded to the :-

- 1. Secretary General, Supreme Court of India, New Delhi;**
 - 2. Advocate General, Bihar, Patna;**
 - 3. Chairman, Bihar State Bar Council, Patna;**
 - 4. Additional Solicitor General of India for the High Court of Judicature at Patna;**
 - 5. Secretary, Bar Association, Patna;**
 - 6. Secretary, Advocate Association, Patna;**
 - 7. Secretary, Lawyers' Association, Patna;**
- For information and necessary action.**

Registrar General

Memo No. 21365 /AD (Rules)

Dated, the 07th March, 2025

Copy forwarded to the Deputy Registrar (IT) of this Court with a direction to upload this circular order on the official website of the Court.


Registrar General

Memo No. 21366 /AD (Rules)

Dated, the 07th March, 2025

Copy forwarded to the Additional Chief Secretary to the Government of Bihar in Home Department, Patna for information with a request to circulate the same amongst all other Departments of the State Government for their information and necessary action.


Registrar General

Memo No. 21367-21373 /AD (Rules)

Dated, the 07th March, 2025

Copy forwarded to the :

1. All Officers of the Court;
2. Registrar-cum-Principal Private Secretary to the Hon'ble the Acting Chief Justice;
3. Joint Registrar-cum-APPSs; Deputy Registrar-cum-Senior Secretaries; AR-Cum-Secretaries attached to the Hon'ble Judges of the Court for placing the same before Their Lordships' kind information; #
4. All Section Officer I/c of the Court;
6. All Court Masters of the Court; ##

for information and necessary action.

Through I/c P.A. Section

Through I/c Court Master Section


Registrar General